

- CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 4 AUG 1988

IA V IN APPLICATION NO. 111 /87(F)
W.P. NO. /

Applicant(s)

Shri P. Seetharamaiah
To

Respondent(s)

V/s

The Joint Secretary (E), Railway Board,
New Delhi & another

1. Shri P. Seetharamaiah
320, 11th Cross, 25th Main,
J.P. Nagar I Phase
Bangalore - 560 078

2. Shri N.S. Laxmikantaraje Urs
Advocate
M/s Law Associates
195/2, Brigade Road
Bangalore - 560 001

3. The Joint Secretary (E)
Railway Board
Rail Bhavan
New Delhi - 110 001

4. The Commissioner for Departmental
Enquiries
Central Vigilance Commission
No. 10, Jamnagar House
Wing No. 1, Akbar Road
New Delhi - 110 011

5. Shri M. Sreerangaiah
Railway Advocate
3, S.P. Building, 10th Cross
Cubbonpet
Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~ /~~INTERIM ORDER~~
passed by this Tribunal in the above said application(s) on 4-8-88.

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

P. Seetharamaiah

V/s

The Joint Secretary(E), Railway Board
New Delhi & another

Order Sheet (contd)

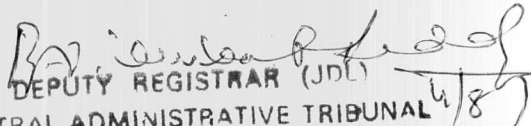
A.No. 111/87.

M. Sreerangaiah

N.S. Laxmikantarahe Urs

Date	Office Notes	Orders of Tribunal
		<p>KSPVC/PSM(A) 4.8.88.</p> <p><u>ORDERS ON I.A.No.5</u> (Application for extension of further time):</p> <p>In this I.A., the respondents have sought for further extension of time for a period of another two months from 1.8.1988, asserting that the matter has been referred to the U.P.S.C., in accordance with the rules, regulating the same, and that body had not furnished its views, which is necessary for a proper decision on the appeal filed by the applicant.</p> <p>I.A.No.5 is opposed by the applicant.</p> <p>Shri M. Sreerangaiah, learned counsel for the respondents, urges for grant of time sought in the I.A. for the very reasons stated therein.</p> <p>Shri M.R. Laxmikanth Raj Urs, learned counsel for the applicant, opposes the grant of extension of time sought for by the respondents.</p> <p>We are distressed at the way the matter is being dealt ^{with} by the respondents and the UPSC. But still, to do substantial justice, it is necessary to grant a further reasonable time to the authorities, to comply with our order.</p> <p>On an examination of all the facts and circumstances of the case, we are of the view that it is reasonable to grant time till 31.8.1988 as a last and final chance.</p> <p style="text-align: right;">(P.T.O.)</p>



Date	Office Notes	Orders of Tribunal
		<p>We, therefore, allow I.A.No.5, and extend time till 31.8.1988 as a last and final chance for complying with our directions made on 20.4.1987 in Application No. 111 of 1987.</p> <p>I.A.No.5 is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.</p> <p>Let this order be communicated to the parties immediately.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;"> <p>1</p> <p>Sd/-</p> <p>VICE CHAIRMAN</p> <p>4/8/88</p> <p>dms.</p> </div> <div style="text-align: center;"> <p>Sd/-</p> <p>MEMBER(A)</p> </div> </div> <p style="text-align: center; margin-top: 20px;">TRUE COPY</p> <div style="text-align: center; margin-top: 50px;">  DEPUTY REGISTRAR (JDL) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE </div>

